

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CRI-14-2020.

Mr. Jose Remedios Rodrigues ... Petitioner.

Versus

Presiding Office, Maintenance,
Tribunal and Deputy Collector,
Tiswadi, panaji, Goa & Ors. ... Respondents.

Ms. M. Naik, Advocate for the Petitioner.

Shri Nigel Costa Frias, Advocate for the Respondent No.2.

Coram : Nutan D. Sardessai. J.

Dated : 27th July, 2020

P.C.:

Shri Nigel Costa Frias, learned Advocate submits that he has filed his reply and sent a copy thereof via email to the learned Advocate for the Petitioner

2. None for the respondent no.3.

3. Ms. M. Naik, learned Advocate seeks leave to file affidavit in rejoinder.

4. In the meantime, as the dispute basically centres around the relationship between the applicant as the son and the respondent no.2 as the mother, parties are directed to exploit the possibility of settlement. In the meantime also there is an apprehension expressed on behalf of the respondent no.2 that under the garb of interim relief secured in his favour the petitioner is trying to ~~approve the construction carried out by him~~ **uproot the plantation of the respondent no.2** in the disputed property. In view thereof, the petitioner to maintain status quo till the next day.

Necessary
corrections carried
out in terms of order
dated 07/08/2020

5. Stands over on 07.08.2020.

Nutan D. Sardesai, J.

MF/-